

245

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE



ORIGINAL APPLICATION NO. 12/2025 (WZ)

IN THE MATTER OF: -

TEJAS CHANDRAKANT YADAV

APPLICANT

VERSUS

M/S K.K. NAG PVT. LTD. & ORS.

RESPONDENT(S)

INDEX

S. no.	Particulars	Page no.
1.	Reply on Behalf of Respondent No.2, i.e., Central Pollution Control Board (CPCB)	
2.	Affidavit on Behalf of Respondent No.2, i.e., Central Pollution Control Board (CPCB)	
3.	Annexure-R2-I:- Copy of the CPCB email communication dated 24/12/2024 addressed to Maharashtra Pollution Control Board (MPCB)	

Pratik D. Bharne

(Pratik D. Bharne)

Scientist 'F' & Regional Director

Place: Pune

Date: 10/02/2026

प्रतिक भरणे / Pratik Bharne
क्षेत्रीय निदेशक / Regional Director
केन्द्रीय प्रदूषण नियंत्रण बोर्ड
Central Pollution Control Board
क्षेत्रीय निदेशालय, पुणे / Regional Directorate, Pune
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार
M/o Env't. Forest & Climate Change, Govt. Of India
सर्वे नं. ११०, हीराबाई धनकुटे हॉल, बानेर रोड, बानेर, पुणे - ४११ ०४५
Sr. No. 110, Hirabai Dhankude Hall, Baner Road, Baner, Pune - 411 045

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE

ORIGINAL APPLICATION NO. 12/2025 (WZ)

IN THE MATTER OF: -

TEJAS CHANDRAKANT YADAV

APPLICANT

VERSUS

M/S K.K. NAG PVT. LTD. & ORS.

RESPONDENT(S)

REPLY ON BEHALF OF RESPONDENT NO. 02,
CENTRAL POLLUTION CONTROL BOARD(CPCB)

1. That, the Hon'ble National Green Tribunal, Western Zone Bench (hereinafter referred to as "Hon'ble NGT") vide its order dated 08/08/2025 in Original Application (hereinafter referred to as "OA") No. 12/2025 (WZ) has sought the reply of Central Pollution Control Board (hereinafter referred to as "CPCB") in the instant matter. Thereby, the reply is made in succeeding paragraphs.
2. That at the outset, the Answering Respondent (CPCB) deny all claims, contentions, allegations and averments against the Answering Respondent i.e. CPCB in the above OA contrary to anything stated or submitted in this reply. Nothing in the OA may be deemed to have been accepted or admitted by the Answering Respondent for want of a specific denial or on the ground of non-traverse, save any averment which has been expressly admitted hereinafter.
3. That, CPCB is constituted under Section 3 of the Water (Prevention and

Control of Pollution) Act, 1974 (hereinafter referred to as "Water Act, 1974"). It performs the functions under the Water Act, 1974, The Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as "Air Act, 1981"), and The Environment (Protection) Act, 1986 (hereinafter referred to as "E(P) Act, 1986"). Further, the State Pollution Control Boards (SPCBs) / Pollution Control Committees (PCCs) have been constituted in every State / Union Territory under the Water Act, 1974 and the Air Act, 1981 and are responsible for implementation of the provisions of both the Acts.

4. That, the matter is related to continued violations of the environmental laws by the Respondent No. 1 i.e. M/s K.K. Nag Private Ltd., located at MIDC Ranjangaon, Tal. Shirur, Dist. Pune, State Maharashtra, who is engaged in the manufacturing of expanded polystyrene (Thermocol), and allegedly in violation/ contravention of the "Maharashtra Plastic and Thermocol Products (Manufacture, Usage, Sale, Transport, Handling, and Storage) Notification, 2018" issued by the Environment Department, Govt. of Maharashtra, vide notification dated 23/03/2018.

PRELIMINARY SUBMISSIONS

5. That, it is further humbly submitted as under with respect to the implementation of Plastic Waste Management (PWM) Rules, 2016, as amended (hereinafter referred to as "PWM Rules, 2016"), and Extended Producer Responsibility (EPR) registration granted to Respondent No. 1:
 - i. As per clause 3(s) of the PWM rules, 2016, the "producer" means a person engaged in manufacturing of plastic packaging; and, includes a person engaged in manufacture of intermediate material to be used for manufacturing plastic packaging, and also the person engaged in contract manufacturing of products using plastic packaging or through other similar arrangements for a brand owner.





ii. As per the Clause 6 of Extended Producer Responsibility (hereinafter referred to as "EPR") Guidelines, notified under schedule II of the PWM Rules, 2016, as amended, Producers, Importers, Brand-owners (PIBOs), are mandated to register and fulfill their assigned EPR obligations through the Centralized EPR Portal for plastic packaging, which has been developed by CPCB in accordance with EPR Guidelines.

iii. M/s K.K. Nag Private Ltd has obtained EPR registration in 'Producer' category on 23/11/2022 for manufacturing of Expanded Polystyrene (EPS) for the purpose of manufacturing of packaging for electronics / agricultural / pharmaceutical products.

6. It is humbly submitted that the applicant has allegedly submitted several complaints before the Maharashtra Pollution Control Board (MPCB) regarding breaches of environmental norms and violations of the Notification issued by Environment Department, Govt. of Maharashtra titled "Maharashtra Plastic and Thermocol Products (Manufacture, Usage, Sale, Transport, Handling, and Storage) Notification, 2018", by Respondent No. 1. The applicant has further alleged that despite the grave non compliances observed by the MPCB during their inspections, the board has issued a grant of amalgamation dated 17/10/2024 in the existing CTO of the said unit. The non-compliances reported in the affidavit submitted by applicant, highlights continued violations w.r.t operations of Effluent Treatment plant (ETP), unscientific treatment of boiler ash, smoke emissions, etc.

It is humbly submitted that SPCBs/PCCs are the concerned authorities for grant of Consent to Establish (CTE) and Consent to Operate (CTO) under the Water (Prevention and Control of Pollution) Act, 1974 and the

Air (Pollution and Control of Pollution) Act, 1981 to applicable industrial establishment(s) / units and also to monitor consent conditions. Further SPCB/PCCs are empowered to undertake necessary actions against units for violations.



PARA-WISE SUBMISSION

7. That, no comments are offered over the averments made in Para nos. (I to IV) under heading "APPLICATION ON BEHALF OF APPLICANT ABOVE NAMED" and Para No. 1 of the OA under the heading "FACTS IN BRIEF" being introductory in nature.
8. That, with regard to the averments made in Para No. 2 and 3 (I to XV) under the heading "FACTS IN BRIEF", it is humbly submitted that the submissions made in Para No. 5 and 6 of this Reply are re-iterated and not repeated herein for the sake of brevity. It is also submitted that response of Respondent No. 3 i.e. MPCB and the Environment Department, Govt. of Maharashtra may kindly be considered for adjudication in this regard.
9. That, the averments made under heading "GROUNDS" (a to g) are about the various Grounds for filing the present OA by the Applicant. In this regard the submissions made in the para 5 and 6 of this reply stand re-iterated and are not repeated herein for the sake of brevity.
10. That, the averments made under heading "GROUNDS" (h) are about the complaint dated 19/12/2024 addressed by the Applicant to this Answering Respondent and as well as the Respondent No. 3 i.e. MPCB regarding violation of environmental laws and the Notification issued by Environment Department, Govt. of Maharashtra in respect of ban on the manufacturing of Thermocol.

It is humbly submitted that this Answering Respondent vide email dated 24/12/2024 has forwarded the said grievance letter of the Applicant to the Respondent No. 3 i.e. MPCB, with a request to arrange to take necessary action in the said matter. Copy of the said email communication, dated 24/12/2024 addressed to the Respondent No. 3 i.e. MPCB is annexed and marked **Annexure-R2-I**.

11. That, the averments made under the heading "LIMITATION" (1 to 6) are about the limitations for filing the present OA by the Applicant and invites no comments from this Answering Respondent.
12. That, the averments made under the heading "PRAYERS" (1 to 3) are about various prayers made by the Applicant. In this regard the submissions made in the preceding paras of this reply stand re-iterated and are not repeated herein for the sake of brevity.
13. That, Affidavit in support of this reply is being filed herewith in light of the above submissions, this Answering Respondent No. 2 i.e. CPCB shall abide by any order(s) or direction(s) passed by this Hon'ble NGT in the present OA.

Pratik D. Bharne

Pratik D. Bharne

(Scientist 'F' & Regional Director)

Central Pollution Control Board

प्रतिक भरणे / Pratik Bharne

क्षेत्रीय निदेशक / Regional Director

केन्द्रीय प्रदूषण नियंत्रण बोर्ड

Central Pollution Control Board

क्षेत्रीय निदेशालय, पुणे / Regional Directorate, Pune

पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, भारत सरकार

M/o Env't. Forest & Climate Change, Govt. Of India

सर्वे नं. ११०, हीराबाई धन्कुटे हॉल, बानेर रोड, बानेर, पुणे - ४११ ०४५

Sr. No. 110, Hirabai Dhankude Hall, Baner Road, Baner, Pune - 411 045

प्रतिक भरणे / Pratik Bharne

क्षेत्रीय निदेशक / Regional Director

केन्द्रीय प्रदूषण नियंत्रण बोर्ड

Central Pollution Control Board

क्षेत्रीय निदेशालय, पुणे / Regional Directorate, Pune

पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, भारत सरकार

M/o Env't. Forest & Climate Change, Govt. Of India

सर्वे नं. ११०, हीराबाई धन्कुटे हॉल, बानेर रोड, बानेर, पुणे - ४११ ०४५

Sr. No. 110, Hirabai Dhankude Hall, Baner Road, Baner, Pune - 411 045

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE

ORIGINAL APPLICATION NO. 12/2025 (WZ)

IN THE MATTER OF: -

TEJAS CHANDRAKANT YADAV

APPLICANT

VERSUS

M/S K.K. NAG PVT. LTD. & ORS.

RESPONDENT(S)

AFFIDAVIT

I, Pratik D. Bharne, working as Scientist 'F' & Regional Director in Central Pollution Control Board, Regional Directorate, Survey No. 110, Hirabai Dhankude Multipurpose Hall, Baner Road, Baner, Pune – 411045, do hereby solemnly affirm, declare on oath and state as under:

1. That the deponent is authorized representative to represent the Respondent CPCB in the present case, and as such, I am well conversant with the facts and circumstances of the present case on the basis of the information derived from the official records, and hence, I am competent and authorized to verify, sign and swear this affidavit on behalf of the Respondent CPCB.
2. That the accompanying reply may be read part and parcel of the present affidavit as I am competent to swear this affidavit.
3. That the contents there of are true and correct on the basis of the record maintained during ordinary course of business of CPCB and available records and documents and the contents of the same are read over and explained to me and are not repeated herein for the sake of brevity.


DEPONENT

प्रतिक भरणे / Pratik Bharne
क्षेत्रीय निदेशक / Regional Director
केन्द्रीय प्रदूषण नियंत्रण बोर्ड
Central Pollution Control Board
क्षेत्रीय निदेशालय, पुणे / Regional Directorate, Pune
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार
M/o Env't. Forest & Climate Change, Govt. Of India
सर्वे नं. ११०, हीराबाई धनकुडे हॉल, बानेर रोड, बानेर, पुणे - ४११०४५

VERIFICATION

Verified at Pune on this day 10th of February, 2026 that the contents of the above reply are correct and true on the basis of the record of the cases as mentioned in the day to day affairs of the CPCB. Nothing has been concealed therefrom or mis-stated.



Pratiks
DEPONENT – Respondent No. 2

COUNSEL for Respondent No. 2

प्रतिक भरणे / Pratik Bharne
क्षेत्रीय निदेशक / Regional Director
केन्द्रीय प्रदूषण नियंत्रण बोर्ड
Central Pollution Control Board
क्षेत्रीय निदेशालय, पुणे / Regional Directorate, Pune
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार
M/o Env't. Forest & Climate Change, Govt. Of India
सर्वे नं. ११०, हीराबाई धनकुटे हॉल, बानेर रोड, बानेर, पुणे - ४११ ०४५
Sr. No. 110, Hirabai Dhankude Hall, Baner Road, Baner, Pune - 411 045



Noted & Registered
At Sr.No. 73/2026

BEFORE ME

Manisha

MANISHA SAMEER CHITNIS
NOTARY
GOVERNMENT OF INDIA

10 FEB 2026



Fwd: थर्माकोल उत्पादनावर बंदी घातलेली असताना देखील राजरोसपणे थर्माकोलचे उत्पादन घेणाऱ्या रांजणगाव औद्योगिक वसाहतीतील मे. के के नाग प्रा. लि. (K K Nag Pvt. Ltd.) या कारखान्यावर कारवाई करणेसाठी दिरंगाई करणाऱ्या महाराष्ट्र प्रदूषण नियंत्रण मंडळाच्या प्रशासकीय अधिकाऱ्यांवर कारवाई करून संबंधित कारखाना तात्काळ बंद करा अन्यथा राष्ट्रीय हरित लवाद (NGT) न्यायालयात दावा दाखल करणेबाबत...

REKHA HEMBROM <prc.cpcb@nic.in >

Tue, 24 Dec 2024 11:41:51 AM +0530

To "ms"<ms@mpcb.gov.in>

Cc "rdpuncpcb"<rdpune.cpcb@nic.in>,"CPCB, Pune"<rdpune.cpcb@gov.in>

महोदय/महोदया,

केंद्रीय प्रदूषण नियंत्रण बोर्ड में प्राप्त शिकायत को जांच एवं आवश्यक कार्रवाई हेतु अग्रसारित किया जाता है। शिकायत की जांच तथा कार्रवाई की सूचना प्रेषित करने का कष्ट करे।

सादर,

लोक शिकायत प्रकोष्ठ
सदस्य सचिव कार्यालय
केंद्रीय प्रदूषण नियंत्रण बोर्ड
दिल्ली

==== Forwarded message =====

From: Chairman CPCB <ccb.cpcb@nic.in>

To: "REKHA HEMBROM" <prc.cpcb@nic.in>

Cc: "MEMBER SECRETARY CPCB" <mscb.cpcb@nic.in>

Date: Thu, 19 Dec 2024 16:27:07 +0530

Subject: Fwd: थर्माकोल उत्पादनावर बंदी घातलेली असताना देखील राजरोसपणे थर्माकोलचे उत्पादन घेणाऱ्या रांजणगाव औद्योगिक वसाहतीतील मे. के के नाग प्रा. लि. (K K Nag Pvt. Ltd.) या कारखान्यावर कारवाई करणेसाठी दिरंगाई करणाऱ्या महाराष्ट्र प्रदूषण नियंत्रण मंडळाच्या प्रशासकीय अधिकाऱ्यांवर कारवाई करून संबंधित कारखाना तात्काळ बंद करा अन्यथा राष्ट्रीय हरित लवाद (NGT) न्यायालयात दावा दाखल करणेबाबत...

==== Forwarded message =====

==== Forwarded message =====

From: Tejas Yadav <tejas.c.yadav@gmail.com>

To: <ccb.cpcb@nic.in>

Cc: <mscb.cpcb@nic.in>, <ropune@mpcb.gov.in>, <mpcbpune@mpcb.gov.in>, <sropune2@mpcb.gov.in>, <rdpune.cpcb@gov.in>, <ms@mpcb.gov.in>, <chairman@mpcb.gov.in>, <jdair@mpcb.gov.in>, <jdwater@mpcb.gov.in>

Date: Thu, 19 Dec 2024 16:23:41 +0530

Subject: थर्माकोल उत्पादनावर बंदी घातलेली असताना देखील राजरोसपणे थर्माकोलचे उत्पादन घेणाऱ्या रांजणगाव औद्योगिक वसाहतीतील मे. के के नाग प्रा. लि. (K K Nag Pvt. Ltd.) या कारखान्यावर कारवाई करणेसाठी दिरंगाई करणाऱ्या महाराष्ट्र प्रदूषण नियंत्रण मंडळाच्या प्रशासकीय अधिकाऱ्यांवर कारवाई करून संबंधित कारखाना तात्काळ बंद करा अन्यथा राष्ट्रीय हरित लवाद (NGT) न्यायालयात दावा दाखल करणेबाबत...
 ===== Forwarded message =====

प्रति,

मा. तन्मय कुमार (भा.प्र.से.)
 अध्यक्ष, केंद्रीय प्रदूषण नियंत्रण मंडळ,
 परिवेश भवन, दिल्ली

विषय - थर्माकोल उत्पादनावर बंदी घातलेली असताना देखील राजरोसपणे थर्माकोलचे उत्पादन घेणाऱ्या रांजणगाव औद्योगिक वसाहतीतील मे. के के नाग प्रा. लि. (K K Nag Pvt. Ltd.) या कारखान्यावर कारवाई करणेसाठी दिरंगाई करणाऱ्या महाराष्ट्र प्रदूषण नियंत्रण मंडळाच्या प्रशासकीय अधिकाऱ्यांवर कारवाई करून संबंधित कारखाना तात्काळ बंद करा अन्यथा राष्ट्रीय हरित लवाद (NGT) न्यायालयात दावा दाखल करणेबाबत...

संदर्भ - १) दिनांक २३ मार्च २०१८ रोजी महाराष्ट्र शासनाच्या पर्यावरण विभागाने महाराष्ट्र प्लास्टिक व थर्माकोल अविघटनशील वस्तूवर (उत्पादन, वापर, विक्री, वाहतूक, हाताळणी, साठवणूक) बंदीबाबत जारी केलेली अधिसूचना

२) दिनांक २८ जून २०२४ रोजी संबंधित कारखान्याची महाराष्ट्र प्रदूषण नियंत्रण मंडळाने नाकारलेली कन्सेंट टू ऑपरेट (Refusal Consent To Operate)

३) दिनांक १८ सप्टेंबर २०२४ रोजी महाराष्ट्र प्रदूषण नियंत्रण मंडळास सादर केलेले तक्रारी निवेदन

४) दिनांक ०१ ऑक्टोबर २०२४ रोजी महाराष्ट्र प्रदूषण नियंत्रण मंडळाच्या पुणे प्रादेशिक कार्यालयातील क्षेत्रीय अधिकारी यांनी संबंधित कारखान्याची केलेली स्थळ पाहणी व अहवाल

५) दिनांक १७ ऑक्टोबर २०२४ रोजी महाराष्ट्र प्रदूषण नियंत्रण मंडळाने संबंधित कारखान्यास अदा केलेली कन्सेंट टू ऑपरेट (CTO)

६) दिनांक १८ ऑक्टोबर २०२४ रोजी संबंधित कारखान्यास महाराष्ट्र प्रदूषण नियंत्रण मंडळाच्या पुणे प्रादेशिक कार्यालयाकडून बजावण्यात आलेले प्रस्तावित निर्देश (Proposed Direction)

७) दिनांक २९ ऑक्टोबर २०२४ रोजी महाराष्ट्र प्रदूषण नियंत्रण मंडळास सादर केलेले तक्रारी निवेदन महोदय,

उपरोक्त संदर्भिय विषयान्वये रांजणगाव औद्योगिक वसाहतीतील प्लॉट नं. ई - ८६ मधील मे. के के नाग प्रा. लि. या कारखान्यास दिनांक २९ डिसेंबर २०२३ रोजी महाराष्ट्र प्रदूषण नियंत्रण मंडळाच्या पुणे प्रादेशिक कार्यालयाकडून कन्सेंट टू इस्टाब्लिश (Consent To Establish) देण्यात आली होते. यावर संबंधित कारखान्याकडून कन्सेंट टू ऑपरेट (Consent To Operate) मिळणेसाठी अर्ज करण्यात आला. संबंधित कारखान्याकडून महाराष्ट्र प्रदूषण नियंत्रण मंडळाने जारी केलेल्या नियम व अटीची पूर्तता न झाल्याने महाराष्ट्र प्रदूषण नियंत्रण मंडळाच्या पुणे प्रादेशिक कार्यालयाकडून दिनांक १३ जून २०२४ रोजी संबंधित कारखान्यास कारणे दाखवा नोटीस बजावण्यात आली, तसेच दिनांक २८ जून २०२४ रोजी संबंधित कारखान्याची कन्सेंट टू ऑपरेट देखील नाकारलेली (Refusal Consent To Operate) असून सदर कंपनीकडे महाराष्ट्र प्रदूषण नियंत्रण मंडळ यांचेकडून देण्यात येणारी वैध कन्सेंट टू ऑपरेट (Consent To Operate) नसतानाही संबंधित कारखाना चालू असून प्रदूषण नियंत्रण मंडळाच्या नियम, अटी व शर्तीचे उल्लंघन संबंधित कारखाना करत असून सदर कारखान्याने जल (प्रतिबंध व प्रदूषण नियंत्रण) अधिनियम १९७४ च्या खंड ३३ अ तसेच वायू (प्रतिबंध व प्रदूषण नियंत्रण) अधिनियम १९८१ च्या खंड ३१ च्या पर्यावरणीय कायद्याचे उल्लंघन करत असल्याने सर्व मुद्द्यांन्वये महाराष्ट्र प्रदूषण नियंत्रण मंडळाच्या

पुणे प्रादेशिक कार्यालयास तक्रारी निवेदन सादर केले होते. सादर केलेल्या सर्व मुद्द्यांन्वये महाराष्ट्र प्रदूषण नियंत्रण मंडळाच्या पुणे प्रादेशिक कार्यालयातील क्षेत्रीय अधिकारी यांचेकडून स्थळ पाहणी होणे अपेक्षित होते, परंतु जाणीवपूर्वक त्या सर्व मुद्द्यांना वगळण्याचे काम क्षेत्रीय अधिकारी यांनी केले असून याचे मुख्य कारण की, संबंधित कारखान्याने अद्यावत वायू प्रदूषण नियंत्रण प्रणाली बसवलेली (APCS) असल्याचे स्थळ पाहणी अहवालात नमूद केले आहे परंतु वास्तवात संबंधित कारखान्यातून बाहेर पडणाऱ्या धुरावरून संबंधित कारखान्याने वायू प्रदूषण नियंत्रण प्रणाली बसवलेली नसल्याचे स्पष्टपणे निदर्शनास येते. अधिक माहितीसाठी सदरच्या कारखान्यातून बाहेर पडणाऱ्या धुराचे GPS कॅमेराद्वारे काढलेले छायाचित्रे सोबत देत आहोत.

त्याचप्रमाणे सदरच्या कारखान्याबाबत तक्रारी निवेदनात नमूद केले प्रमाणे संबंधित कारखान्याकडे महाराष्ट्र प्रदूषण नियंत्रण मंडळाकडून देण्यात येणारी वैध समंती (CTO) नसताना देखील कारखाना चालू असलेबाबत महाराष्ट्र प्रदूषण नियंत्रण मंडळाच्या निदर्शनास आणून दिल्या नंतर महाराष्ट्र प्रदूषण नियंत्रण मंडळाने संबंधित कारखाना तात्काळ बंद करून कडक कायदेशीर कारवाई करणे अपेक्षित होते, परंतु संबंधित कारखान्याकडून पर्यावरणाच्या दृष्टिकोनातून सर्व बाबींचे उल्लंघन होत असताना देखील महाराष्ट्र प्रदूषण नियंत्रण मंडळाने दिनांक १७ ऑक्टोबर २०२४ रोजी सदरच्या कारखान्यास समंती (CTO) देत त्यानंतरच्या दुसऱ्या दिवशीच संबंधित कारखान्यास प्रस्तावित निर्देश बजावले यावरून महाराष्ट्र प्रदूषण नियंत्रण मंडळाकडून संबंधित कारखान्याचा बचाव करणेसाठी चाललेली धडपड स्पष्टपणे दिसून येते. तसेच सदरच्या प्रस्तावित निर्देशांमध्ये संबंधित कारखान्याकडून पर्यावरण नियमांचे तसेच महाराष्ट्र प्रदूषण नियंत्रण मंडळाच्या नियम, अटी व शर्तीचे उल्लंघन केलेल्या मुद्द्यांना जाणीवपूर्वक बगल देण्याचे काम महाराष्ट्र प्रदूषण नियंत्रण मंडळाच्या पुणे प्रादेशिक कार्यालयाने केले असल्याचे स्पष्टपणे निदर्शनास येते.

तसेच महाराष्ट्र शासनाच्या पर्यावरण विभागाने दिनांक २३ मार्च २०१८ रोजी प्रसिद्ध केलेल्या 'महाराष्ट्र प्लास्टिक व थर्माकोल अविघटनशील वस्तूंचे (उत्पादन, वापर, विक्री, वाहतूक, हाताळणी, साठवणूक) अधिसूचना २०१८' नुसार "सदर अधिसूचना प्रसिद्ध झालेल्या दिनांकापासून थर्माकोल पासून बनवलेले वस्तू, भांडी व इतर घटक, एक्स्टेंडेड पॉलीस्टायरीन, थर्माकोल पासून बनवलेली वस्तू म्हणजे पॉलीस्टायरीन पासून बनवलेली कोणतीही वस्तू इत्यादींचे उत्पादन, वापर, साठवणूक, वितरण, घाऊक व किरकोळ विक्री, आयात व वाहतूक करण्यास संपूर्ण राज्यात बंदी घालण्यात आली" असे असताना देखील संबंधित कारखाना राजरोसपणे थर्माकोलचे उत्पादन करत असून शासनाचा कोणताही धाक संबंधित कारखान्याला नसल्याचे यातून स्पष्टपणे दिसून येते. थर्माकोल व त्यापासून बनवलेल्या वस्तूंचे विघटन होत नसल्याने पर्यावरणाची मोठ्या प्रमाणावर हानी यातून होत असल्याने यावर महाराष्ट्र शासनाने यापूर्वीच बंदी घातलेली आहे, असे असताना देखील थर्माकोलचे उत्पादन संबंधित कारखान्याकडून घेतले जात आहे. महाराष्ट्र शासनाने बंदी घातलेल्या वस्तूंचे उत्पादन संबंधित कारखान्याकडून होत असल्याने सदरील कारखाना तात्काळ बंद करून कडक कायदेशीर कारवाई करणेबाबत आपण तात्काळ निर्देश द्यावेत.

तरी थर्माकोल उत्पादनावर बंदी घातलेली असताना देखील राजरोसपणे थर्माकोलचे उत्पादन घेणाऱ्या रांजणगाव औद्योगिक वसाहतीतील मे. के. के. नाग प्रा. लि. (K K Nag Pvt. Ltd.) या कारखान्यावर कारवाई करणेसाठी दिरंगाई करणाऱ्या महाराष्ट्र प्रदूषण नियंत्रण मंडळाच्या प्रशासकीय अधिकाऱ्यांवर कारवाई करून संबंधित कारखाना तात्काळ बंद करा अन्यथा राष्ट्रीय हरित लवाद (NGT) न्यायालयात दावा दाखल करणारच आहोत.

आपला

तेजस यादव

अधिक माहितीसाठी प्रत सादर :

- १) मा. अध्यक्ष, महाराष्ट्र प्रदूषण नियंत्रण मंडळ, मुंबई
- २) मा. सदस्य सचिव, महाराष्ट्र प्रदूषण नियंत्रण मंडळ, मुंबई
- ३) मा. प्रादेशिक संचालक, प्रादेशिक कार्यालय, केंद्रीय प्रदूषण नियंत्रण मंडळ, बाणेर, पुणे
- ४) मा. प्रादेशिक अधिकारी, महाराष्ट्र प्रदूषण नियंत्रण मंडळ, पुणे

256

सोबत :

१) दिनांक २३ मार्च २०१८ रोजी महाराष्ट्र शासनाच्या पर्यावरण विभागाने महाराष्ट्र प्लास्टिक व थर्माकोल अविघटनशील वस्तूवर (उत्पादन, वापर, विक्री, वाहतूक, हाताळणी, साठवणूक) बंदीबाबत जारी केलेली अधिसूचना

२) संबंधित कारखान्यातून बाहेर पडणाऱ्या धुराचे GPS कॅमेराद्वारे काढलेले छायाचित्रे

1 Attachment(s)

d26b53b06ede438a999c0606...

9.5 MB



257 स्वराज्य रक्षक प्रतिष्ठाण महाराष्ट्र राज्य

महा/१४४२/२०२२ पुणे



जंगलात सिंहासमोर जाणारे भस्पुर होते, पण सिंहाचा जबडा फाडणारे एकच होते स्वराज्य रक्षक छत्रपती संभाजीराजे

संस्थापक/अध्यक्ष : तेजस यादव (मा.उपसरपंच निमगाव म्हाळुंगी, मा.अध्यक्ष तंटामुक्ती समिती निमगाव म्हा.)

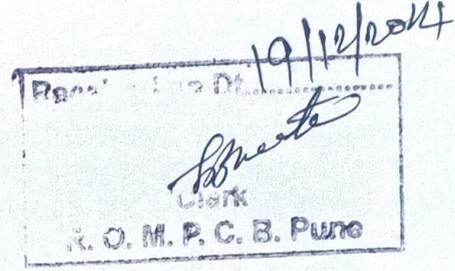
दिनांक १८-१९ डिसेंबर २०२४

प्रति,

मा. तन्मय कुमार (भा.प्र.से.)

अध्यक्ष, केंद्रीय प्रदूषण नियंत्रण मंडळ,

परिवेश भवन, दिल्ली



विषय - थर्माकोल उत्पादनावर बंदी घातलेली असताना देखील राजरोसपणे थर्माकोलचे उत्पादन घेणाऱ्या रांजणगाव औद्योगिक वसाहतीतील मे. के.के. नाग प्रा. लि. (K K Nag Pvt. Ltd.) या कारखान्यावर कारवाई करणेसाठी दिरंगाई करणाऱ्या महाराष्ट्र प्रदूषण नियंत्रण मंडळाच्या प्रशासकीय अधिकाऱ्यांवर कारवाई करून संबंधित कारखाना तात्काळ बंद करा अन्यथा राष्ट्रीय हरित लवाद (NGT) न्यायालयात दावा दाखल करणेबाबत...

संदर्भ - १) दिनांक २३ मार्च २०१८ रोजी महाराष्ट्र शासनाच्या पर्यावरण विभागाने महाराष्ट्र प्लास्टिक व थर्माकोल अविघटनशील वस्तूवर (उत्पादन, वापर, विक्री, वाहतूक, हाताळणी, साठवणूक) बंदीबाबत जारी केलेली अधिसूचना

२) दिनांक २८ जून २०२४ रोजी संबंधित कारखान्याची महाराष्ट्र प्रदूषण नियंत्रण मंडळाने नाकारलेली कन्सेंट टू ऑपरेट (Refusal Consent To Operate)

३) दिनांक १८ सप्टेंबर २०२४ रोजी महाराष्ट्र प्रदूषण नियंत्रण मंडळास सादर केलेले तक्रारी निवेदन

४) दिनांक ०१ ऑक्टोबर २०२४ रोजी महाराष्ट्र प्रदूषण नियंत्रण मंडळाच्या पुणे प्रादेशिक कार्यालयातील क्षेत्रीय अधिकारी यांनी संबंधित कारखान्याची केलेली स्थळ पाहणी व अहवाल

५) दिनांक १७ ऑक्टोबर २०२४ रोजी महाराष्ट्र प्रदूषण नियंत्रण मंडळाने संबंधित कारखान्यास अदा केलेली कन्सेंट टू ऑपरेट (CTO)

६) दिनांक १८ ऑक्टोबर २०२४ रोजी संबंधित कारखान्यास महाराष्ट्र प्रदूषण नियंत्रण मंडळाच्या पुणे प्रादेशिक कार्यालयाकडून बजावण्यात आलेले प्रस्तावित निर्देश (Proposed Direction)

७) दिनांक २९ ऑक्टोबर २०२४ रोजी महाराष्ट्र प्रदूषण नियंत्रण मंडळास सादर केलेले तक्रारी निवेदन

महोदय,

उपरोक्त संदर्भिय विषयांमध्ये रांजणगाव औद्योगिक वसाहतीतील प्लॉट नं. ई - ८६ मधील मे. के.के. नाग प्रा.

पत्ता:-स.नं.२४,सोपान नगर, वडगावशेरी, पुणे-१४ * मु.पो.:-निमगाव म्हाळुंगी,ता.शिरूर,जि.पुणे

* मो.नं.७७६९९४८९०५, ९६६७७२८२६६ * ई.मेल:-tejas.c.yadav@gmail.com



258 स्वराज्य रक्षक प्रतिष्ठाण महाराष्ट्र राज्य

महा/१४४२/२०२२ पुणे



जंगलात सिंहासमोर जाणारे भरपूर होते, पण सिंहाचा जबडा फाडणारे एकच होते स्वराज्य रक्षक छत्रपती संभाजीराजे

संस्थापक/अध्यक्ष : तेजस यादव (मा.उपसरपंच निमगाव म्हाळुंगी, मा.अध्यक्ष तंटामुक्ती समिती निमगाव म्हा.)

लि. या कारखान्यास दिनांक २९ डिसेंबर २०२३ रोजी महाराष्ट्र प्रदूषण नियंत्रण मंडळाच्या पुणे प्रादेशिक कार्यालयाकडून कन्सेंट टू इस्टाब्लिश (Consent To Establish) देण्यात आली होते. यावर संबंधित कारखान्याकडून कन्सेंट टू ऑपरेट (Consent To Operate) मिळणेसाठी अर्ज करण्यात आला. संबंधित कारखान्याकडून महाराष्ट्र प्रदूषण नियंत्रण मंडळाने जारी केलेल्या नियम व अटीची पूर्तता न झाल्याने महाराष्ट्र प्रदूषण नियंत्रण मंडळाच्या पुणे प्रादेशिक कार्यालयाकडून दिनांक १३ जून २०२४ रोजी संबंधित कारखान्यास कारणे दाखवा नोटीस बजावण्यात आली, तसेच दिनांक २८ जून २०२४ रोजी संबंधित कारखान्याची कन्सेंट टू ऑपरेट देखील नाकारलेली (Refusal Consent To Operate) असून सदर कंपनीकडे महाराष्ट्र प्रदूषण नियंत्रण मंडळ यांचेकडून देण्यात येणारी वैध कन्सेंट टू ऑपरेट (Consent To Operate) नसतानाही संबंधित कारखाना चालू असून प्रदूषण नियंत्रण मंडळाच्या नियम, अटी व शर्तीचे उल्लंघन संबंधित कारखाना करत असून सदर कारखान्याने जल (प्रतिबंध व प्रदूषण नियंत्रण) अधिनियम १९७४ च्या खंड ३३ अ तसेच वायू (प्रतिबंध व प्रदूषण नियंत्रण) अधिनियम १९८१ च्या खंड ३१ च्या पर्यावरणीय कायद्याचे उल्लंघन करत असल्याने सर्व मुद्द्यांन्वये महाराष्ट्र प्रदूषण नियंत्रण मंडळाच्या पुणे प्रादेशिक कार्यालयास तक्रारी निवेदन सादर केले होते. सादर केलेल्या सर्व मुद्द्यांन्वये महाराष्ट्र प्रदूषण नियंत्रण मंडळाच्या पुणे प्रादेशिक कार्यालयातील क्षेत्रीय अधिकारी यांचेकडून स्थळ पाहणी होणे अपेक्षित होते, परंतु जाणीवपूर्वक त्या सर्व मुद्द्यांना वगळण्याचे काम क्षेत्रीय अधिकारी यांनी केले असून याचे मुख्य कारण की, संबंधित कारखान्याने अद्यावत वायू प्रदूषण नियंत्रण प्रणाली बसवलेली (APCS) असल्याचे स्थळ पाहणी अहवालात नमूद केले आहे परंतु वास्तवात संबंधित कारखान्यातून बाहेर पडणाऱ्या धुरावरून संबंधित कारखान्याने वायू प्रदूषण नियंत्रण प्रणाली बसवलेली नसल्याचे स्पष्टपणे निदर्शनास येते. अधिक माहितीसाठी सदरच्या कारखान्यातून बाहेर पडणाऱ्या धुराचे GPS कॅमेराद्वारे काढलेले छायाचित्रे सोबत देत आहोत.

त्याचप्रमाणे सदरच्या कारखान्याबाबत तक्रारी निवेदनात नमूद केले प्रमाणे संबंधित कारखान्याकडे महाराष्ट्र प्रदूषण नियंत्रण मंडळाकडून देण्यात येणारी वैध संमती (CTO) नसताना देखील कारखाना चालू असलेबाबत महाराष्ट्र प्रदूषण नियंत्रण मंडळाच्या निदर्शनास आणून दिल्या नंतर महाराष्ट्र प्रदूषण नियंत्रण मंडळाने संबंधित कारखाना तात्काळ बंद करून कडक कायदेशीर कारवाई करणे अपेक्षित होते, परंतु संबंधित कारखान्याकडून पर्यावरणाच्या दृष्टिकोनातून सर्व बाबींचे उल्लंघन होत असताना देखील महाराष्ट्र प्रदूषण नियंत्रण मंडळाने दिनांक १७ ऑक्टोबर २०२४ रोजी सदरच्या कारखान्यास समती (CTO) देत त्यानंतरच्या दुसऱ्या दिवशीच संबंधित कारखान्यास प्रस्तावित निर्देश बजावले यावरून महाराष्ट्र प्रदूषण नियंत्रण मंडळाकडून संबंधित कारखान्याचा बचाव करणेसाठी चाललेली धडपड स्पष्टपणे दिसून येते. तसेच सदरच्या प्रस्तावित निर्देशांमध्ये संबंधित कारखान्याकडून पर्यावरण नियमांचे तसेच महाराष्ट्र प्रदूषण नियंत्रण मंडळाच्या नियम, अटी व शर्तीचे उल्लंघन केलेल्या मुद्द्यांना जाणीवपूर्वक बगल देण्याचे काम महाराष्ट्र प्रदूषण नियंत्रण मंडळाच्या पुणे प्रादेशिक कार्यालयाने केले असल्याचे स्पष्टपणे निदर्शनास येते.

तसेच महाराष्ट्र शासनाच्या पर्यावरण विभागाने दिनांक २३ मार्च २०१८ रोजी प्रसिद्ध केलेल्या 'महाराष्ट्र प्लास्टिक व थर्माकोल अविघटनशील वस्तूंचे (उत्पादन, वापर, विक्री, वाहतूक, हाताळणी, साठवणूक) अधिसूचना २०१८' नुसार "सदर अधिसूचना प्रसिद्ध झालेल्या दिनांकापासून थर्माकोल पासून बनवलेले वस्तू, भांडी व इतर घटक, एक्स्टेंडेड पॉलीस्टायरीन, थर्माकोल पासून बनवलेली वस्तू म्हणजे पॉलीस्टायरीन पासून बनवलेली

पत्ता:-स.नं.२४,सोपान नगर, वडगावशेरी, पुणे-१४ * मु.पो.:-निमगाव म्हाळुंगी,ता.शिरूर,जि.पुणे

* मो.नं.७७६९९४८९०५, ९६६७७२८२६६ * ई.मेल:-tejas.c.yadav@gmail.com



259

स्वराज्य रक्षक प्रतिष्ठाण

महाराष्ट्र राज्य

मह/१४४२/२०२२ पुणे



जंगलात सिंहासमोर जाणारे भरपूर होते, पण सिंहाचा जबडा फाडणारे एकच होते स्वराज्य रक्षक छत्रपती संभाजीराजे

संस्थापक/अध्यक्ष : तेजस यादव (मा.उपसरपंच निमगाव म्हाळुंगी, मा.अध्यक्ष तंटामुक्ती समिती निमगाव म्हा.)

कोणतीही वस्तू इत्यादींचे उत्पादन, वापर, साठवणूक, वितरण, घाऊक व किरकोळ विक्री, आयात व वाहतूक करण्यास संपूर्ण राज्यात बंदी घालण्यात आली" असे असताना देखील संबंधित कारखाना राजरोसपणे थर्माकोलचे उत्पादन करत असून शासनाचा कोणताही धाक संबंधित कारखान्याला नसल्याचे यातून स्पष्टपणे दिसून येते. थर्माकोल व त्यापासून बनवलेल्या वस्तूंचे विघटन होत नसल्याने पर्यावरणाची मोठ्या प्रमाणावर हानी यातून होत असल्याने यावर महाराष्ट्र शासनाने यापूर्वीच बंदी घातलेली आहे, असे असताना देखील थर्माकोलचे उत्पादन संबंधित कारखान्याकडून घेतले जात आहे. महाराष्ट्र शासनाने बंदी घातलेल्या वस्तूंचे उत्पादन संबंधित कारखान्याकडून होत असल्याने सदरील कारखाना तात्काळ बंद करून कडक कायदेशीर कारवाई करणेबाबत आपण तात्काळ निर्देश द्यावेत.

तरी थर्माकोल उत्पादनावर बंदी घातलेली असताना देखील राजरोसपणे थर्माकोलचे उत्पादन घेणाऱ्या रांजणगाव औद्योगिक वसाहतीतील मे. के. के. नाग प्रा. लि. (K K Nag Pvt. Ltd.) या कारखान्यावर कारवाई करणेसाठी दिरंगाई करणाऱ्या महाराष्ट्र प्रदूषण नियंत्रण मंडळाच्या प्रशासकीय अधिकाऱ्यांवर कारवाई करून संबंधित कारखाना तात्काळ बंद करा अन्यथा राष्ट्रीय हरित लवाद (NGT) न्यायालयात दावा दाखल करणारच आहोत.

आपला

तेजस यादव

अधिक माहितीसाठी प्रत सादर :

- १) मा. अध्यक्ष, महाराष्ट्र प्रदूषण नियंत्रण मंडळ, मुंबई
- २) मा. सदस्य सचिव, महाराष्ट्र प्रदूषण नियंत्रण मंडळ, मुंबई
- ३) मा. प्रादेशिक संचालक, प्रादेशिक कार्यालय, केंद्रीय प्रदूषण नियंत्रण मंडळ, बाणेर, पुणे
- ४) मा. प्रादेशिक अधिकारी, महाराष्ट्र प्रदूषण नियंत्रण मंडळ, पुणे

सोबत :

- १) दिनांक २३ मार्च २०१८ रोजी महाराष्ट्र शासनाच्या पर्यावरण विभागाने महाराष्ट्र प्लास्टिक व थर्माकोल अविघटनशील वस्तूवर (उत्पादन, वापर, विक्री, वाहतूक, हाताळणी, साठवणूक) बंदीबाबत जारी केलेली अधिसूचना
- २) संबंधित कारखान्यातून बाहेर पडणाऱ्या धुराचे GPS कॅमेराद्वारे काढलेले छायाचित्रे

पत्ता:-स.नं.२४,सोपान नगर, वडगावशेरी, पुणे-१४ * मु.पो.:-निमगाव म्हाळुंगी,ता.शिरूर,जि.पुणे

* मो.नं.७७६९९४८९०५, ९६६७७२८२६६ * ई.मेल:-tejas.c.yadav@gmail.com

ENVIRONMENT DEPARTMENT
15th Floor, New Administrative Building
Madam Cama Road, Mantralaya,
Mumbai 400 032, dated 23rd March, 2018

NOTIFICATION

No.Plastic-2018/C.R. No.24/TC-4.

WHEREAS, concerns about usage and disposal of plastic are diverse and include accumulation of waste in landfills, water bodies and in natural habitats, physical problems for wild animals resulting from ingestion or entanglement in plastic, the leaching of chemicals from plastic products and the potential for plastics to transfer chemicals to wildlife and humans are increasing.

AND WHEREAS, because of non-biodegradable plastic waste handling of municipal solid waste becomes difficult and incurs more financial burden and also due to burning such waste in open environment causes various diseases in humans and animals.

AND WHEREAS, it is observed that non-biodegradable garbage is responsible for clogging drains and nallas causing flood in urban settlement leading to loss of lives and damage to properties and infrastructure.

AND WHEREAS, plastic waste and micro plastic cause danger to marine and freshwater bio-diversity and also hamper ecosystem services due to spreading of such waste in and around ecosystems, on tourists places, beaches and on agriculture and forest areas.

AND WHEREAS, non-biodegradable plastic waste and micro plastic are having negative impacts on fish diversity and fisheries activity.

AND WHEREAS, non-biodegradable waste is posing problems in effective implementation of Clean India Mission.

AND WHEREAS, detailed stake-holders consultations and deliberations with the field level officials were undertaken, and public notices were also published in leading newspapers.

AND WHEREAS, despite the ban on plastic bags of less than 50 micron through Maharashtra Plastic Carry Bags (Manufacture and Usage) Rules, 2006, there is increase in the non-biodegradable plastic garbage waste causing damage to environment and health.

Therefore, in exercise of the powers conferred by Clause (1) & (2) of Section 4 of the Maharashtra Non-Biodegradable Garbage (Control) Act, 2006, the Government of Maharashtra hereby authorises regulations for manufacture, usage, sale, storage, transport of the products made from plastic & thermocol etc. which generates non-biodegradable waste.

1. Short Title and Commencement :-

1. This may be called the Maharashtra Plastic and Thermocol Products (Manufacture, Usage, Sale, Transport, Handling and Storage) Notification, 2018.
2. This Notification shall come into force with effect from the date of their publication in the Maharashtra Government Gazette.

2. Definitions:

- 1) "Act" means the Maharashtra Non-Biodegradable Garbage (Control) Act, 2006.
- 2) "Plastic" means material; which contains as an essential ingredient a high polymer such as polyethylene terephthalate, high density polyethylene, vinyl, low density polyethylene, polypropylene, polystyrene resins, poly styrene (thermacol), non-oven polypropylene, multi layered co extruder, poly propylene, poly terephthalate, poly amides, poly methyl methacrylate, plastic micro beads, etc.
- 3) "Compostable Plastic" means plastic that undergoes degradation by biological processes during composting to yield CO₂, water, inorganic compounds and biomass at a rate consistent with other known compostable materials, excluding environmental petro-based plastic, and does not leave visible, distinguishable or toxic residue, and which shall conform to the Indian Standard: IS 17088:2008 titled as Specifications for Compostable Plastics, as amended from time to time.
- 4) "Plastic sheets" means sheet made of plastic.
- 5) "Plastic Waste" means any plastic discarded after use or after their intended use is over.
- 6) "Recycling" means the process of transforming segregated plastic waste into a new product or raw material for producing a new products.

- 7) "Producer / Manufacturer" means person engaged in manufacture or import of plastic bags or multilayered packaging or containers or plastic sheets or like, and includes industries or individuals using plastic sheets or like or covers made up of plastic sheets or sheets or also manufacture products made from plastic or used plastic for packaging or wrapping the commodity.
- 8) "Commodity" means tangible items that may be brought or sold and includes all marketable goods or wares.
- 9) "Plastic bags" means bags made from plastic material, used for the purpose of carrying or dispensing commodities which have handle or without handle and also includes bags made from non-woven polypropylene and constitute or form an integral part of the packaging at manufacturing stage or is an integral part of manufacturing.
- 10) "PET and PETE bottles" means bottles made up of polyethylene terephthalate (PET) and polyethylene terephthalate esters (PETE) used for packaging or storing liquid or semi liquid food, including water.
- 11) "Commodities made from Thermocol" means any commodity or product made from Thermocol.
- 12) "Form" means form attached with these regulations.
- 13) "Product" means anything or object or item made from plastic or Thermocol.
3. Following activities will be regulated in the whole State of Maharashtra in exercise of the powers conferred by section 2(h), sub-section 1 and 2 of section 4 of the Maharashtra Non-Biodegradable Garbage (Control) Act, 2006.

- (1) 1) The ban in the whole State of Maharashtra for manufacture, usage, transport, distribution, wholesale & retail sale and storage, import of the plastic bags with handle and without handle, and the disposable products manufactured from plastic & thermocol (polystyrene) such as single use disposable dish, cups, plates, glasses, fork, bowl, container, disposable dish/ bowl used for packaging food in hotels, spoon, straw, non-woven polypropylene bags, cups/ pouches to store liquid, packaging with plastic to wrap or store the products, packaging of food items and food grain material etc.
- 2) These regulations are applicable to every person, body of person, government and non-government organization, educational institution, sport complex, clubs, cinema halls and theaters, marriage/celebration halls, industrial units, commercial institutions, offices, pilgrimage organisers, pilgrimages and religious places, hotels, dhabas, shopkeepers, malls, vendors or sellers, traders, manufacturers, caterer, wholesalers, retailers, stockiest, businessmen, hawkers, salesmen, transporters, market, producers, stalls, tourist places, forest & reserved forest, eco-sensitive areas, all sea beaches, all public places, bus stands, railway stations in the State of Maharashtra.
- 3) There will be ban in whole state for use of plastic and thermocol for decoration purpose.
- (2) Use, sale, storage and manufacture of PET or PETE bottles made up of high quality food grade virgin Bisphenol-A free material having liquid holding capacity not less than 0.5 liters and printed on it with predefined buy back price shall be allowed subject to compliance of the following.

PET or PETE bottle manufacturers, producers, sellers and traders under 'Extended Producers and Sellers/Traders Responsibility' will develop "Buy Back Depository Mechanism" with a predefined buy back price printed specifically on such PET or PETE bottles and also set up Collection and Recycling units of adequate capacity and number to collect and recycle such PET or PETE bottles within three months from the date of publication of this notification. Traders / sellers will buy back such used PET/ PETE bottles with predefined buy back price printed on such bottles.

PET / PETE bottles having liquid holding capacity 1 liter or more and of 0.5 liter will be printed on the body of the bottle with predefined buy back price of Rs. 1/- and Rs.2/- respectively. However, there will be ban on usage, purchase, sale, distribution and storage of PET / PETE bottles having liquid holding capacity less than 0.5 liters in the State.

- (3) These regulations shall not be applicable to the following items:-
- i. Plastic bags or plastic used for packaging of medicines;
 - ii. Only compostable plastic bags or material used for plant nurseries, horticulture, agriculture, handling of solid waste. However, bags / sheets utilized for this purpose shall be prominently printed on it with "Use exclusively for this specific purpose only". The manufacturers or seller of compostable plastic carry bags shall obtain a certificate from the Central Pollution Control Board before marketing or selling for this purpose.
 - iii. To manufacture plastic and plastic bags for export purpose only, in the Special Economic Zone and export oriented units etc.

- iv. The plastic cover / plastic to wrap the material at the manufacturing stage or is an integral part of manufacturing. Guidelines to recycle or reuse such plastic should be printed prominently on the cover and material.
- v. Food grade virgin plastic bags not less than 50 micron thickness used for packaging of milk. However, on such plastic bags used for this purpose, should be clearly printed with the price for buy back which should not be less than Rs.0.50 to develop buy back system for recycling. To develop collection mechanism and ensure proper recycling of such used bags, milk dairies, retail sellers and traders will buy back such used milk bags with predefined buy back price printed on it. Milk dairies, retail sellers and traders will ensure that such buy back mechanism and collection and recycling system shall establish within three months from the date of publication of this regulation. However, Milk Dairy and distributors shall make efforts to develop alternative system with glass bottles or any other environmental friendly material for distribution of milk.
4. The following officers are authorized and empowered for the implementation and to take necessary legal action under powers conferred u/s 12 of the provisions of the Maharashtra Non-biodegradable (Control) Act, 2006, as per their jurisdiction :-
1. 1) Municipal Commissioners, Deputy Municipal Commissioners, Shops & Establishment Officers and Inspectors, Sanitary Inspector, Health Inspector, Health Officer, Ward Officers or any other Officer nominated by the Municipal Commissioner as well as Chief Officers of all Municipal Councils and any other Officer nominated by the Chief Officer are

authorized to implement the provisions of the said Regulations in their respective jurisdiction.

- 2) District Collector, Deputy Collector, Sub-Divisional Officer, Tahasildar, Talathi and any other officer nominated by Collector, are authorized to implement the provisions of the said Regulations in their respective jurisdiction.
 - 3) Chief Executive Officer, Zilla Parishad; Block Development Officer, Health Officer, Development Officer, District Education Officer, Block Education Officer and Gram Sevak are authorized to implement the provisions of the said Regulations in their respective jurisdiction.
 - 4) Member Secretary, Regional Officer, Sub-Regional Officer and Field Officer of Maharashtra Pollution Control Board, Scientist-I & II and Director, Environment Department, Government of Maharashtra.
 - 5) Director, Health Services; Deputy Director, Health Services; Health Officers.
 - 6) Director, Primary & Secondary Education Board.
 - 7) All Tourism Police, Police Inspector, Police Sub-Inspector, Motor Vehicle Inspector, Traffic Police, Joint Managing Director, Maharashtra Tourism Development Corporation or any other officer authorized by Managing Director, Maharashtra Tourism Development Corporation.
 - 8) Deputy Commissioner (Supply), District Supply Officer
 - 9) Commissioner State Tax and all State Tax Officers.
 - 10) Range Forest Officer or any other officer authorized by Deputy Conservator of Forest.
2. 1) For implementation of these regulations, the person at village or city level, interested persons, group of people, welfare organizations, industrial association and members of all local bodies etc. shall register any offence with the concerned authorized officer, notified in these regulations for this purpose.





8 Nov 2024 4:3
18.79282N 74.29343666
Pune
Mah



8 Nov 2024 4:3
18.79282333333335N 74.293418333
Pune
Mah



22 Nov 2024 4:5
18.792835N 74.2934633333
Pune
Mah



22 Nov 2024 4:5
18.792831666666665N 74.293461666
Pune
Mah